

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
STARRED QUESTION NO. 163
(TO BE ANSWERED ON 27.12.2018)

COMPLAINTS ON MD, KENDRIYA BHANDAR

***163. SHRI RAM KUMAR KASHYAP:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Section 108 (1) (iii) of the Multi State Cooperative Societies Act, 2002 provides that books of account and other books and papers of every multi-State co-operative society shall be open for inspection during business hours by the members of the society;
- (b) whether Government and CVO, Kendriya Bhandar has received complaints that the Managing Director, Kendriya Bhandar is not allowing the members to exercise their said powers; and
- (c) if so, the action taken by Government and CVO, Kendriya Bhandar in the matter?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

- (a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (c) OF RAJYA SABHA STARRED QUESTION NO. 163 FOR 27.12.2018

(a): Yes Sir.

(b): As informed by Kendriya Bhandar, a request for inspection of records concerning elections held on 06.09.2017 was received by Managing Director, Kendriya Bhandar in June 2018 from a member. Subsequently, the member had requested Central Registrar of Cooperative Societies in September 2018 to direct Managing Director, Kendriya Bhandar to fix the date of inspection. Since, the information sought by the member was not available with the Managing Director, Kendriya Bhandar, the same could not be provided. Thereafter, on 07.10.2018, the member had unconditionally withdrawn all his applications made to Managing Director, Kendriya Bhandar under Section 108 (1) (iii) of Multi-State Cooperative Societies Act, 2002 for inspection of records. Later in December 2018, the same member made another request for inspection of records which was allowed and he inspected the record on 03.12.2018 and acknowledged the same.

(c): In view of (b) above, the question does not arise.
